NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No.363/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M.

Name of the Company	Punjab National Bank -V	's- Divyajyoti Sponge Iron Pvt	Ltd.
Under Section	7 IBC	eigh no 99 retries some	
No. Represen	ignation of Authorized tative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1. Anirban Mo 2. Sovrar	jundar & Dines	for Respondent	18/01/18
1. PRAMIT RO 2. ANIRUDDI 3. AVISTIETA 4. ARUNG	7, ADU TA ROY, ADU E SYMA, ADV SPTA, FCA GANGULY, ADV BATTERJES Adv.		Demong of
Aritoa Basu, A Abbijit Sankan Abbik Kundu	odr. Jon Jon Fina	Dest Bengal meial ponation.	18/1/2018

ORDER

Ld. Counsel for the Resolution Professional (RP), financial creditor and Ld. Advocate on behalf of the Director of the corporate debtor is present.

Ld. Counsel appearing on behalf of the RP has filed Progress Report dated 10/01/2018, which may be taken on record. Ld. RP has stated in the progress report that C.A. (IB) No. 536/KB/2017 has been moved by the corporate debtor staying the Corporate Insolvency Resolution seekina Proceedings, removing the RP and taking disciplinary action against RP. Before passing any order we would like to see the report of the RP on this application. RP may file his report, in the form of a supplementary affidavit, against this application within 15 days.

List it on 12/02/2018 for further order.

(Jinan K.R.)

Sd

Member (J)

(V.P.Singh) Member (J)